

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

204. CP/53(MB)2023

**IN THE MATTER OF**

Indo Gulf Health Care Private Limited

... Petitioner

Vs

Registrar Of Companies Mumbai

... Respondent

Section 441 of Companies Act, 2013

**Order Delivered on 08.05.2024**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Petitioner: CS Chirag Shah (PH)

For the Respondent: None present

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**ORDER**

**CP/53(MB)2023** – At the request of the counsel for the applicant, adjourned to **15.05.2024**.

Sd/-

MADHU SINHA  
Member(Technical)

Sd/-

REETA KOHLI  
Member(Judicial)

/Manish Tiwari/